

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 295/TT/2022**

Date: 13.9.2023

To

Shri B. B. Rath  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for**

- (i) Truing up of Transmission tariff for 2014-19 tariff period and**
- (ii) Determination of Transmission tariff for 2019-24 tariff period for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in Northern Region**

**&**

**Approval under Regulation 76 and Regulation 77 of CERC (Terms and Conditions of Tariff) Regulations, 2019, “Power to Relax” and “Power to Remove Difficulty” for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023 :-

## **2014-19 period**

- a) Soft copy of IDC statement (in .xlsx format) for the transmission asset.
- b) Submit Auditor Certificate for the transmission asset.
- c) Provide Initial Spares discharge statement for the transmission asset.

## **Forms**

- a) Form 10-B
  - b) Form-13 (Details of Initial Spares discharge)
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)